

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 129/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for six assets under "Expansion/ Upgradation of SCADA/EMS System at SLDC of Western Region" in the Western Region.
- Date of Hearing** : 10.9.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.  
(MPPMCL) and 10 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Aditya H. Dubey, Advocate, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff for the 2019-24 period in respect of following six assets under "Expansion/ Upgradation of SCADA/EMS system at SLDC of Western Region" in the Western Region:
- Asset-1: SCADA/EMS systems for Main and backup SLDC of Chhattisgarh (CSPTCL);
- Asset-2: SCADA/EMS systems for Main and backup SLDC of Goa Electricity Department (GED);
- Asset-3: SCADA/ EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Gujarat (GETCO);



Asset-4: SCADA/EMS system up-gradation of Main and backup SLDCs and Sub-LDCs of Madhya Pradesh (MPPTCL);

Asset-5: SCADA/EMS system upgradation of Main and backup SLDCs of Daman and Diu (DDED); and

Asset-6: SCADA/EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Dadar and Nagar Haveli (DNHED).

- b. The date of commercial operation (COD) of all the six assets was 1.10.2016.
- c. The transmission tariff in respect of the transmission assets was approved by the Commission *vide* order dated 3.7.2018 in Petition No. 11/TT/2018.
- d. The Commission *vide* order dated 3.7.2018 in Petition No. 11/TT/2018 had directed the Petitioner to submit detailed justification and reasons for cost variation along with documentary evidence at the time of truing-up. The Petitioner has submitted the same along with the petition and requested the Commission to consider and allow the capital cost as it is within the RCE cost. The Petitioner has submitted RCE.
- e. SCADA being IT equipment, depreciation @ 15% may be allowed like other IT equipment.
- f. The information sought in the technical validation letter was filed *vide* affidavit dated 8.9.2021.
- g. The Petitioner has filed a rejoinder, *vide* affidavit dated 9.9.2021, to the reply filed by MPPMCL.

3. In response to a query of the Commission, the representative of the Petitioner submitted that SCADA is installed in PGCIL as well as premises of State Load Dispatch Centres (SLDCs). In case of SCADA installed in SLDC's premises, the capital expenditure is incurred by the Petitioner and O&M is done by the concerned SLDC. Therefore, the tariff excluding O&M Expenses is claimed by the Petitioner and the O&M Expenses for SCADA in SLDC's premises is not claimed by the Petitioner. However, for SCADA installed in PGCIL's premises, the Petitioner has claimed the tariff including the O&M Expenses.

4. The representative of the Respondent MPPMCL submitted that the reply filed in the matter may be considered.

5. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

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(V. Sreenivas)  
Deputy Chief (Law)